

mill building is almost ready and a major part of the machinery and equipment has arrived at the site. Arrangements are being made to start the erection of these machinery. It is expected that the mill can be commissioned sometime in the latter half of 1966.

Demands of Doctors in Bihar

1870. **Shri Bibhuti Mishra:** Will the Minister of Health be pleased to state:

(a) whether Government have received any representation from the Government of Bihar asking for the grant of financial assistance to meet the demands for higher pay scales put forth by the Doctors in the service of the State Government; and

(b) if so, Government's reaction thereto?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

Medical Officers in Tripura

1871. **Shri Biren Dutta:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that the Medical Officers of the Union Territory of Tripura have given notice of resignation on some demands;

(b) if so, what are their demands; and

(c) the decision of Government thereon?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) and (c). Do not arise.

11 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON WORKING AND ADMINISTRATION OF COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the

Table a copy of Annual Report on the working and administration of the Companies Act, 1956, for the year ended the 31st March, 1965, under section 638 of the said Act. [Placed in Library. See No. LT-4787/65.]

NOTIFICATIONS IN RELATION TO STATE OF KERALA

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy each of the following papers:

(i) Notification No. SRO 280/65 published in Kerala Gazette dated the 13th July, 1965, making certain amendment to the Trivandrum City Improvement Trust Accounts and Finance Rules, 1961, under sub-section (2) of section 137 of the Trivandrum City Improvement Trust Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4788/65].

(ii) Notification No. SRO 288/65 published in Kerala Gazette dated the 20th July, 1965, containing the Kerala Local Authorities Loans Rules, 1965, under sub-section (3) of section 8 of the Kerala Local Authorities Loans Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4789/65.]

(iii) Notification No. SRO 299/65 published in Kerala Gazette dated the 27th July, 1965, making certain amendment to the Rules relating to the preparation of Annual

Financial Statement and the Accounts to be kept by the Municipal Councils, under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-4790/65.]

- (iv) Notification No. SRO 292/65 published in Kerala Gazette dated the 20th July, 1965, containing the Kerala Places of Public Resort Rules, 1965, under sub-section (2) of section 19 of the Kerala Places of Public Resort Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-4791/65].

DADRA AND NAGAR HAVELI VARISHTA PANCHAYAT (AMENDMENT) RULES

Dr. Sushila Nayar: On behalf of Shri Hathi, I beg to lay on the Table a copy of the Dadra and Nagar Haveli Varishta Panchayat (Amendment) Rules, 1965, published in Notification No. GSR 1101 dated the 7th August, 1965, as corrected by G.S.R. 1238 dated the 28th August, 1965, under sub-section (3) of section 14 of the Dadra and Nagar Haveli Act, 1961. [Placed in Library. See No. LT-4792/65].

CORRIGENDUM TO LIFE INSURANCE CORPORATION (AMENDMENT) RULES

The Minister of Planning (Shri S. K. Bhagat): I beg to lay on the Table a copy of Notification No. GSR 1223 dated the 28th August, 1965, containing Corrigendum to the Life

Insurance Corporation (Amendment) Rules, 1965, published in SGR 1094 dated the 31st July, 1965, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-4793/65].

NOTIFICATIONS UNDER CUSTOMS ACT, ESTATE DUTY ACT, INCOME-TAX ACT, AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:
 - (i) GSR 1196 dated the 20th August, 1965
 - (ii) GSR 1197 dated the 20th August, 1965
 - (iii) GSR 1198 dated the 30th August, 1965
 - (iv) GSR 1199 dated the 20th August, 1965
 - (v) GSR 1200 dated the 20th August, 1965
 - (vi) GSR 1201 dated the 20th August, 1965
 - (vii) GSR 1202 dated the 20th August, 1965
 - (viii) GSR 1203 dated the 20th August, 1965
 - (ix) GSR 1204 dated the 20th August, 1965.
 - (x) GSR 1205 dated the 20th August, 1965
 - (xi) GSR 1206 dated the 20th August, 1965
 - (xii) GSR 1207 dated the 20th August, 1965
 - (xiii) GSR 1208 dated the 20th August, 1965
 - (xiv) GSR 1209 dated the 20th August, 1965